

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:119
ANSWERED ON:24.11.2014
PNG SUPPLY
Ering Shri Ninong

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has finalised the policy for laying natural gas pipelines and setting up of the city gas distribution network;
- (b) if so, the details thereof;
- (c) whether the Government has allowed companies to have monopoly in retailing natural gas to households for a limited period; and
- (d) if so, the details thereof along with the details of the companies which have shown interest for such investments?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (INDEPENDENT CHARGE) (SHRI DHARMENDRA PRADHAN)

(a) & (b): Government of India has enacted the Petroleum and Natural Gas Regulatory Board Act 2006, under which the Petroleum & Natural Gas Regulatory Board (PNGRB), has been established which inter alia grants authorization for City and Local Area Natural Gas Distribution Networks in accordance with the provisions of the said Act and the PNGRB (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Network) Regulation, 2008.

(c): In exercise of the powers conferred by Section 61 of the Petroleum and Natural Gas Regulatory Board Act, 2006 (19 of 2006), exclusivity has been granted for City Gas Distribution Networks only (and not retailing of natural gas per-se) for a period of three to five years from the date of authorization.

(d): Details of exclusivity granted to City Gas Distribution Networks along with name of Geographical Area and the entity is at Annexure-I.